

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Wednesday 15th day of May Two Thousand And Nineteen

PRESENT:

THE HON'BLE MR. T. JACOB, MEMBER (A)

O.A. 310/657/2019

A. Vinayagam,
Lower Division Clerk
Central Institute of Fisheries, Nautical
And Engineer Training Unit (CIFNET),
Royapuram, Chennai-13.

....Applicant

(By Advocate: M/s. V. Vijay Shanker)

Versus

1. The Director,
Central Institute of Fisheries, Nautical
And Engineer Training Unit (CIFNET),
Fine Arts Avenue, Coachin- 682 016;
2. The Deputy Director,
Central Institute of Fisheries, Nautical
And Engineer Training Unit (CIFNET),
No.59, S.N. Chetty Street,
Royapuram, Chennai-13.

...Respondents

(By Advocate: Mr. S. Nagarajan)

ORAL ORDER

(Pronounced by Hon'ble Mr. T. Jacob, Member (A))

Heard. The applicant has filed this OA seeking the following relief:-

"to direct the respondents to fill up the post of Upper Division Clerk (UDC) in the 2nd respondent office under the Physically Handicapped (PH) Quota in terms of the OM No. 36036/02/2017-Estt(Res) dated 15.1.2018 and consider and promote the applicant as UDC against the said vacancy in the light of the representation dated 09.04.2019 submitted by the applicant and pass such other order or orders as may be deemed fit and thus render justice."

3. When the matter is taken up, Learned counsel for the applicant submit that the applicant made representation, Annexure-A/8 dated 09.04.2019 in respect of his grievance, which is still pending with the authorities. Learned Counsel for the applicant would submit that applicant would be satisfied if the pending representation of the applicant is directed to be disposed of within time limit to be set by the Tribunal.

4. Mr. S. Nagarajan, Learned Standing Counsel takes notice for the respondents.

5. In view of the limited relief sought by the applicant, without going into the substantive merits of the case, the respondents are directed to consider the applicant's pending representation, Annexure-A/8 dated 09.04.2019 and dispose of the same by passing a reasoned and speaking order within a period of six weeks from the date of receipt of copy of the order.

6. OA is disposed of at admission stage without going into the substantive merits of the case. No costs.